

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS  
(ENGLISH VERSION)**



**Fourth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## FIFTY-SECOND REPORT

### (FOURTH LOK SABHA)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-second Report.

2. The Committee met on the 12th August, 1969, for—

I. Allocation of time to the Resolutions set down in the List of Business for Thursday, the 14th August, 1969.

II. Classification and allocation of time for discussion of the following two Bills under Rules 294(1)(b) and 294(1)(c) of the Rules of Procedure respectively:—

(1) The All India Institute of Medical Sciences (Amendment) Bill, 1969 (*Amendment of sections 2, 4, etc.*) by Shri George Fernandes.

(2) The Wealth Tax (Amendment) Bill, 1969 (*Insertion of new section 16A*) by Shri Beni Shanker Sharma.

III. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Maharaj Singh Bharti.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of First Schedule*) by Shri George Fernandes.

#### *Allotment of time to Resolutions*

3. The Members whose Resolutions had been included in the List of Business for the 14th August, 1969, had been invited to present their views on the Resolutions before the Committee. Shri George Fernandes attended the sitting.

4. The Committee recommended the allocation of time as follows:—

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|--|----------|
| (1) Resolution regarding Representation of Scheduled Castes and Scheduled Tribes in Central Government Service, etc. | 2 hours. |
| (2) Resolution regarding Recognition of the Provisional Revolutionary Government of South Vietnam.                   | 1 hour.  |
| (3) Resolution regarding Removal of regional economic imbalances and disparity.                                      | 2 hours. |

#### *Classification and allocation of time to Bills*

5. The Members concerned had been invited to present before the Committee their views on their Bills. Savashri George Fernandes and Beni Shanker Sharma attended the sitting.

6. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below:—

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|--|---------|
| (1) The All India Institute of Medical Sciences (Amendment) Bill, 1969 ( <i>Amendment of sections 2, 4, etc.</i> ) by Shri George Fernandes. | 1 hour. |
| (2) The Wealth Tax (Amendment) Bill, 1969 ( <i>Insertion of new section 16A</i> ) by Shri Beni Shanker Sharma.                               | 1 hour. |

#### *Examination of Constitution (Amendment) Bills*

7. The Members concerned had been invited to present before the Committee their views on their Bills. Shri George Fernandes attended the sitting.

8. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of Eighth Schedule*) by Shri Maharaj Singh Bharti.

The Bill sought to include Boudhi language in the Eighth Schedule of the Constitution.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of First Schedule*) by Shri George Fernandes.

The Bill sought to confer full Statehood on Manipur.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

*Recommendations*

9. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in paragraph 6 above be agreed to by the House; and
- (iii) Sarvashri Maharaj Singh Bharti and George Fernandes be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi  
August 12, 1969.

Sravan 21, 1891 (*Saka*).

R. K. KHADILKAR,  
*Chairman,*

*Committee on Private Members' Bills and Resolutions.*